

Form No. VI
[See Rule 67]

FORM OF VAKALATHNAMA

APPELLATE TRIBUNAL FOR ELECTRICITY
_____ BENCH

Appeal/Petition /No. _____ of 200_____

Appellant/s

vs

Respondent/s

I,Appellant No...../Respondent No.....in the above appeal/petition do hereby appoint and retain Shri Advocate/s to appear, plead and act for me/us in the above appeal/petition and to conduct and prosecute all proceedings that may be taken in respect thereof and applications for return of documents, enter into compromise and to draw any moneys payable to me/us in the said proceeding and also to appear in all applications for review and for leave to the Supreme Court of India in all applications for review of judgement.

Place :

Signature of the Party

Date :

Executed in my presence.

“Accepted”

*Signature with date
(Name and Designation)

*Signature with date
(Name and Designation)

(Address for service on the Counsel for
Appellant/Respondent. Furnish
Full Address.....
Phone No
Fax No.

*The following certification to be given when the party is unacquainted with the language of the vakalat or is blind or illiterate:-

The contents of the vakalatnama were truly and audibly read over/translated intolanguage known to the party executing the vakalatnama and he seems to have understood the same.

Signature with date

(Name and Designation)